

[Translation]

VAIDYA DEV DAYAL JOSHI (Kota) : Mr. Deputy Speaker, Sir, through you I wish to bring it to the notice of Govt. that more than 15 businessmen from Rajasthan have been murdered in New-York, Bangkok, Hongkong and in Brazil during recent year. The police in these countries have failed to apprehend the kidnapers or murderers.

On 12th June a 42 year jeweller Shri Padm Chand Kala from Jaipur was kidnapped from Rio city of Brazil. The incident was reported to the police within two hours. It is alleged that the kidnapers have asked 85 lakhs as ransom for return of the jewellers.

I regret to state that Govt. of India has failed to protect the lives of and to secure justice for Indians in foreign countries.

Wife and brother of the kidnapped jeweller have been staying in Rio. They have not received any assistance from Indian Embassy or Govt. of Brazil. Sir, through you I urge upon the Minister to impress upon the Indians Embassy that they should make efforts to trace Padam Chand Kala, dead or alive and hand him over to the member of the family so that his last rites could be performed.

If Govt of India and their embassies abroad can not extend any help and protection to the Indians settled abroad then what is the use of maintaining their embassies in these countries. Govt should take upon themselves the responsibility of protecting the lives of Indian in foreign countries...(Interruptions)

[English]

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions)\*

SHRI A.C. JOS (Idukki) : Sir, a very serious situation have arisen in Kerala due to recent declaration in the Budget that import duty on rubber and edible oils will be cut. Because of this, the price of rubber has gone up, there will be a loss to the extent of nearly Rs. 250 crore for the rubber growers of Kerala...(Interruptions) Kerala is rich as far as production of cocount is concerned. Due to cut in the import duty, the prices of coconut, rubber, cardamom, paper, etc., have been slashed down. The Budget is an anti-Kerala Budget if may say so. Because of this, the coconut growers, the cardamom growers, the papper growers, the rubber growers and others have been put to a great difficulty. The economy of the State of Kerala will be totally shattered. It is a very serious situation.

The duty on captalactum has also been slashed, with the result the export duty on these items will also go. The hon. Prime Minister, who claims that he is also

\* Not Recorded.

representing Kerala, is not here, Till now he was here. Sir, a very serious situation has arisen. The rubber growers and growers of the all cash crops, including coconut are in difficulty in Kerala. Something will have to be done for them in the Budget. That is my humble submission.

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Sir, I want to draw the attention of the Government and the whole House regarding an important issue which is going to hit his sentiments of the Sikh Community.

[Translation]

Mr. Deputy Speaker, Sir, I have a calander with me in which a photo of Harminder Sahib has been displayed. This is an advertisement of laila Majnee bidi by Dulian Trading Company. The calander hurts the sentiments of Sikh Community. Earlier also such mischiefs had been made during the times of Rajiv Gandhi under Congress rule. Cow-tails had been placed in Hindu temple and birds were thrown in Gurudwaras. It is a matter of concern. Through you sir I wish to urge upon the Govt. that such persons who hurt the sentiments of Sikh Community should be dealt with severely. Action should be taken against Dulian Trading Company and M/s B.Lal manufacturers.

Sir, I would like to show the above calender hon. Member of the House...(Interruptions) It is an important matter.

MR. DEPUTY SPEAKER : You should have shown it earlier.

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Deputy Speaker, Sir, All P.C.S. Officers of Uttar Pradesh have decided to take mess casual leave on 2nd August. The reason for resorting to such an action is that former Governor Shri Motilal Vohra had given P.C.S. offices, whose number is 1257, an assurance that their grievances would be looked into. But the new Govt. had been indifferent to their problems. The President and General Secretary of the above association have reiterated that they would be forced to boycott the forthcoming election if their demands are not met. I am afraid there is an underlying conspiracy is all this. Govt at the Centre went to postpone the elections and therefore they are creating dissatisfaction among the officers by not according to their demands.

Sir, I may also like to point out that there is wide pressed resentment against I.A.S. officers also. This resentment is breeding corruptions amongst the officers which in turn is responsible for the nexus between senior Political leader and senior I.A.S. bureaucrats. Junior I.A.S. officer are aggrieved because they are not being given proper placements. Now they are meeting on 4th August to select three most corrupt I.A.S. officers. Modalities decided are that the one who is voted by at least 100 persons would be crowned as most senior and most corrupt officer.

Sir, 340 I.A.S. Officer would participate in the Selection. A senior I.A.S. officer has resigned from the association over this issue. What I want to emphasise is that corrupt politician and senior I.A.S. officer have formed a nexus. In the context I would like to refer the name of Shri Mulayam Singh Yadav. He had, during a meeting in the secretariat directed that officers should abide by his wishes and there who would not act according to his directions would not be given proper placement and they would have to face penal action. Besides this, the workers of socialist party have been demanding money for their party funds from these officers ...*(Interruptions)*

MR. DEPUTY SPEAKER : Please conclude.

SHRI BHAGWAN SHANKAR RAWAT : Shri Mulayam Singh has exhorted party workers to take up sticks and dandas...*(Interruptions)* In this way the officers in Uttar Pradesh are being pressurised to follow his directions...*(Interruptions)*

13.00 hrs.

MR. DEPUTY SPEAKER : Rawatji, please conclude.

*(Interruptions)*

SHRI BHAGWAN SHANKAR RAWAT : In this way a reign of terror is being perpetrated in Uttar Pradesh ...*(Interruptions)*

*[English]*

SHRI S.D.N.R. WADIYAR (Mysore) : Mr. Deputy-Speaker, Sir, I would like to submit that the Government has recommended deletion of 80,627 members of the Gram Panchayat from the electoral college for the elections to Legislative Council. This is a retrograde step and against the document of the U.F. which has reiterated its standing to give grass-root democracy to the Gram Panchayat members.

To total number of members who are involved are the Zilla Panchayat members; members of the Corporation and the council; Taluk Panchayat Members and Gram Panchayat members.

I beg to submit that in Uttar Pradesh, members of the Shetriya panchayat have been included. This retrograde step of the Karnataka Government deletes 80,627 members of 5,640 Gram Panchayats.

I further submit that the total number of voters will be reduced to 8,319. There are 17,918 SCs, 7,575 STs and 28,000 women. So, I hope that this step will be withdrawn.

MR. DEPUTY SPEAKER : The House stands adjourned for lunch to meet again at 14.00 hrs.

13.01 hrs.

*Lok Sabha then adjourned for lunch till Fourteen of the Clock.*

14.06 hrs.

*The Lok Sabha re-assembled after Lunch at Six Minutes past Fourteen of the clock.*

*(Mr. Deputy-Speaker in the Chair)*

MR. DEPUTY-SPEAKER : Now we shall take up matters under rule 377.

#### MATTERS UNDER RULE 377

*[Translation]*

- (i) **Need to check erosion caused by Ratmau river at Rajputana village in Haridwar district, U.P.**

SHRI HARPAL SINGH SATHI (Haridwar) : There has been excessive erosion by Rotmau rivers near Rajputana village in Badhi in the district of Roorkee-Bahadurabad under district Haridwar. This erosion has erected a serious threat to the bridge as also to the main road. The road may be breached at any time. This may result in overflowing more than 50 village of that area and may result in extensive damage to lives and property. Haridwar would be cut off and route to Haridwar Rishikesh would be closed.

I therefore, urge upon the Govt to initiate prompt action to stop further erosion by the river and to construct a dam on that river so that the imminent loss to lives and property could be saved.

- (ii) **Need to bring the Scheduled areas within the ambit of article 243 of the Constitution**

*[English]*

SHRI K. PRADHANI (Nowrangpur) : Sir, the Parliament passed the Seventy-third and the Seventy-fourth Amendments to the constitution in December, 1992 for the Panchayat Raj and Nagarpalika Institutions to have a uniform system throughout the country and to hold regular elections for them. Article 243(M) prevents the States to extend these Panchayat Raj and Nagarpalika Laws to the Scheduled areas mentioned in Article 244(2). But the Constitution authorities the Parliament to extend this provision to the Scheduled areas noted above by law in the Parliament with simple majority. Though three-and-a-half years have passed, the Parliament has not so far extended this provisions as per Article 243(4)(b) with some additions and alterations.

I, therefore, draw the attention of the Government of India to bring a Bill without loss of time to extend this Article 243 to the Scheduled Areas mentioned in Article 244(1) and 244(2) to enable the States to hold election according to the constitution.